

DIVISION BENCH

ITEM NO.104

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.94/ALD/2020

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	SUNRISE PALACE V/S A.I.C.A. COMMUNICATION INDIA PVT LTD
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Udai Chandani, Adv. : *For the Operational Creditor*
Corporate Debtor : *Ex-parte v.o.d. 30.01.2024*

ORDER

- 1.** Ld. Counsel representing the Operational Creditor is present physically and at the outset states that the settlement talks are underway with the Corporate Debtor and the same are expected to mature shortly.
- 2.** It is noted that the Corporate Debtor has already been set ex-parte v.o.d. 30.01.2024. However, in view of the aforesaid statement made by the Ld. Counsel representing the Operational Creditor for seeking an adjournment for the purpose of finalizing the terms of the settlement with the Corporate Debtor, let the matter be adjourned for 30th August, 2024. However, it is made clear that this is the last opportunity given to the Operational Creditor for arguing the matter, failing which necessary order may be passed in next hearing.

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Praveen Gupta)
Member (Judicial)**

16th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*